(c) if not, the action proposed by Government for ensuring safe operations in accordance with Air Safety Regulations?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. Prior to permitting operation of air taxi, the operator has to seek appro val of their maintenance organisation by DGCA.

(c) Does not arise.

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Arrival and departure schedules of Indian Airlines

2712. DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) what is the index of the schedules of arrivals and departures of the passenger air traffic in Indian Airlines for the last two years; and
- (b) what is the capacity utilisation index of the passengers in Indian Airlines in the last two years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) During the years 1990 and 1991, 56.29 per cent and 67.85 per cent respectively of the flights left in time. As per the general practice followed by most of the airlines world-wide. Indian Airlines does not maintain statistics of arrival of flights.

(b) The capacity utilisation of passenger traffic in terms of seat factor during the last two years is as follows:-

Year	Seat factor (%)
1990-91	78.8
1991-92	73.4

Parking charge* charged from air taxi operators

to Questions

- 2713. SHRI RAMACHANDRAN PIL-LAI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to
- (a) what is the amount collected by Government towards parking charges from the Private Air Taxi Operators, month-wise and operators-wise at Bombay, Delhi, Madras and Calcutta, etc.;
- (b) whether these private operators are also required to pay the landing charges;
- (c) if so, what is the amount collected operator-wise and airport-wise;
- (d) whether the rate chargeable as parking charges and landing charges for the private air taxi operators is the same 0s chargeable to ths Indian Airlines; and
 - (e) if not, what is the difference?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Use of old Boeing 747 aircraft by air taxi operators

2714. SHRI RAMACHANDRAN PIL-LAI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether Government are aware that the Boeing 737 aircraft operated by the private air taxi operators in India are over 15 years and taken on lease from the leasing companies of U.S.A.;
- (b) whether it is a fact that these aged aircraft are flying with passengers with several snags, thus endangering the. pre-. cious life of the passengers; and
- (c) if so, what are the steps taken by Government to ensure that these aircraft are subjected to thorough inspections before the same is given the airworthiness certificate?